1	2	3		4	5	6
41.	NTPC	Auraiya CCPS		ST-1	1989	109
42.	NTPC	Auraiya CCPS		ST-2	1990	109
	SUB TOTAL			35		9202.19
	SUB TOTAL CENTRAL SECTOR			42		10672.19
Total of Twelfth Plan (LE) :						
Number of Units :			:	72		
Capacity (MW) :			:	16532.19		

Restriction for joint venture in Jharkhand

1982. SHRI PARIMAL NATHWANI: Will the Minister of POWER be pleased to state:

- (a) whether the Central Government has directed the State Government of Jharkhand for not going in for joint ventures for setting up power plants in the State;
 - (b) if so, the reasons therefor; and
 - (c) the implications of the decision on setting up of power plants in the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) Ministry of Power has not issued any directions to the State Government of Jharkhand for not going in for Joint Ventures for setting up power plants in the State.

New power projects in Tamil Nadu

1983. SHRI PAUL MANOJ PANDIAN: Will the Minister of POWER be pleased to state:

- (a) the number of new power projects sanctioned in Tamil Nadu; and
- (b) the criterion for establishment of power projects in the State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) With the enactment of the Electricity Act, 2003, the requirement of according Techno Economic Clearance by Central Electricity Authority (CEA) for thermal generation has been dispensed with. However, any generating company intending to set up a hydro generating station shall prepare and submit to the CEA for its concurrence a scheme estimated to involve capital expenditure exceeding such sum, as may be fixed by the Central Government from time to time.

Detailed Project Report (DPR) of Kundah Pumped Storage Scheme (4x125 MW=500 MW) in Tamil Nadu (in State Sector) received in October, 2006 in Central Electricity Authority (CEA) was examined. The scheme is located in Cauvery Basin and requires either the clearance from Cauvery Water Disputes Tribunal or the concurrence of the party States for accord of Inter-State clearance. Since above clearances were not available, the project was not cleared by Central Water Commission/Ministry of Water Resources from Inter-State aspects. Therefore, DPR was returned on 26.12.2007 by CEA for resubmission after resolution of interstate issues.

At present, no Hydro-Electric scheme of Tamil Nadu is pending for concurrence in CEA.

Any generating company may establish, operate and maintain a generating station without obtaining a licence under this Act if it complies with the technical standards relating to connectivity with the grid referred to in clause (b) of section 73.

Rural electrification in North Eastern States

1984. SHRI KHEKIHO ZHIMOMI: Will the Minister of POWER be pleased to state:

- (a) the number of unelectrified villages in the North Eastern States, State-wise;
- (b) the number of villages electrified during the last five years in the North Eastern States, particularly in Nagaland;
- (c) whether Government has any proposal to provide the electricity in every village of the North-East; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (d) As per the Detailed Project Reports (DPRs) submitted by the North Eastern States which was sanctioned under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), the number of un-electrified villages is 13,906. As on 28.02.2011, the electrification has been completed in 6,686 un-electrified villages. The total balance un-electrified villages is 7,220, where work is in progress. These details, State-wise, is given in Statement-I (See below). The State-wise details of number of villages electrified during the last five years and current year under RGGVY in North Eastern States including Nagaland is given in Statement-II (See below).